

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 1603
ANSWERED ON 26/07/2022

IRREGULARITIES UNDER PMAY-G

1603. SHRI GIRISH CHANDRA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has received any complaints regarding large-scale irregularities in the implementation of the Pradhan Mantri Awas Yojana-Gramin (PMAY-G) in the State of Uttar Pradesh;
- (b) if so, the details thereof;
- (c) whether the Government would go for a fullscale enquiry to find out all faults and irregularities, get them corrected and ensure that the pro-poor ambitious scheme of the Government is not derailed in Uttar Pradesh; and
- (d) if so, the details of the action, including criminal action, taken or proposed to be taken by the Government against the culprit officials for the irregularities caused willingly and deliberately?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SADHVI NIRANJAN JYOTI)

(a) to (d) The Government has not received any complaint regarding large-scale irregularities in the implementation of Pradhan Mantri Awaas Yojana-Gramin (PMAY-G) in the State of Uttar Pradesh. However, regular general complaints are received during the normal course of implementation of the scheme.

As per Framework for Implementation (FFI) of PMAY-G, there is a grievance redressal mechanism set up at different levels of administration viz., Gram Panchayat, Block, District and the State. An official of the State Government is to be designated at each level to ensure disposal of grievances to the satisfaction of the complainant. The official who is designated at each level is responsible for disposing off the grievance / complaint within a period of 15 days from the date of receipt of the grievance / complaint.

In addition to complaints of irregularities being received from dignitaries, there is also a procedure of lodging of complaints on the Centralized Public Grievance Redress and Monitoring System (CPGRAMS) portal (pgportal.gov.in) by the public. The complaints received in the Ministry of Rural Development through CPGRAMS or otherwise are forwarded to the respective State Governments/ Union Territory (Union Territory) Administrations for redressal of the grievance. Apart from this, there are mechanisms like IGRS and CM helpline at the State Level for grievance redressal. Also, the State of Uttar Pradesh in particular has a dedicated toll-free helpline number for addressing complaints related to the scheme.

Since inception of PMAY-G i.e. 01.04.2016 till 21.07.2022, a total of 766 complaints relating to irregularities in implementation of PMAY-G have been received in the Ministry of Rural Development on CPGRAMS from the State of Uttar Pradesh. As the State Govt. implements PMAY-G, these complaints have been forwarded to the State for taking necessary action under intimation to this Ministry. Out of 766 complaints, 757 have been disposed.
